

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 95 of 2023 (SZ)

IN THE MATTER OF:

P. Kannappan,

Kancheepuram and Anr

...Applicant(s)

-Vs-

The Tamil Nadu Coastal Zone Management Authority,

Chennai and Others

...Respondent(s)

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Through
Dr. D. Shanmuganathan
Standing Counsel
National Green Tribunal
Southern Zone

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN RONE, CHENNAI**
Original Application No. 95of 2023 (SZ)

1) P. Kannappan,
51o. The eponjan,
Tsunami Quarters,
Thayhuthahi' kuppam, Cheyyur,
Kancheepuram

D.Moorthy
S/o. Duraikomnan
Tsunami Quarters,
Thaghuthalikuppam, Cheyyur,
Kancheepuram

..... Applicants

---VS---

1) The Tamil Nadu coastal zone
management Authority
Rep-by its member secretary,
No.1, , Jeen's Road,
Panegal Building,
Grand Floor, Saidapet, Chennon-600 015.

The District collector
Chengalpet District.
GST Road
Chengalpattu-603001

..... Respondents.


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REPORT FILED BY THE SECOND RESPONDENT

I, A.R.Rahul Nadh S/o Reghu Nadh, Male aged about 35 years residing at the Collector's Bungalow, Chengalpattu, discharging duties as District Collector, Chengalpattu, do hereby solemnly affirm and sincerely state as follows:-

2. I am the 2nd respondent herein, and, as such, I am well acquainted with the facts and circumstances of the case from the available records and I am filing this report in pursuant to the direction of the Hon'ble National Green Tribunal, Southern Zone, Chennai dated 31.7.2023 made in original Application no 95 of 2023 (sz).
3. It is submitted that Thiru. Kannappan S/o. Duraikannan have filled Original Application No.95 of 2023 (sz) before the Hon'ble national Green Tribunal, Southern zone, Chennai with prayer to direct the Respondants 1 and 2 to demolish all the illegal construction raised in survey No.482, 483, 484, 485, 486, 487, 488, 496, 497, 498, 499 of Paramankeni village and survey no.4 mudaliarkuppam village, all of which CRZ III as per the approved CZMP remove all construction debris, wastes, materials and to restore the area to its original condition.
4. It is submitted that when the Original Application came up for hearing on 31.7.2023, the Hon' ble National Green Tribunal made the following order:



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1. Let notice be issued to all the respondents through the Tribunal as well as privately.
 2. The learned counsel. Dr. D. Shanmuganathan, accepts notice on behalf of respondents No. 1 and 2.
 3. The Tamil Nadu Coastal zone management Authority (Respondent No.1) is directed to file a detailed report, after making a spot inspection and also ascertain whether the person concerned who is putting up the Construction has obtained necessary permits, licenses, etc. from the appropriate authorities.
 4. Let the District Collector Chengalpattu (Respondent No. 2) also file a report in this regard, if the area is coming under the planning authority of the Town Panchayat
 5. Post the matter on 24.8.2023”
5. It is submitted that when the Original Application came up for hearing on 24.8.2023, the Hon'ble National Green Tribunal has adjourned the matter to 13.9.2023.
6. It is submitted that in pursuant to the direction of the Hon'ble National Green Tribunal, spot inspection was conducted by the Tahsildar, Cheyyur on 25.08.2023 in the lands comprised in survey Nos.482, 483, etc., at paramankeni village and in the lands comprised in survey No.241 of Mudaliarkuppam Village and it revealed the following:
- The lands comprised in survey No.241/1 admeasuring an extent of 35.05.0


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hectares of mudaliarkuppam madura Thazhuthalikuppam stands classified as, "Backwater", as per Village accounts and similarly the lands comprised in Survey No.241/4 admeasuring an extent of 0.64.5 hectares of the same village stands classified as "Madu" Poramboke as per Village accounts. Proposals have been sent for the alienation of an extent of 12 acres comprised in the lands in Survey No.241/1 and the entire extent of 0.64.5 hectares comprised in the land in survey No.241/4 in favour of the Tamil Nadu Tourism Development Corporation and the aforesaid lands are under the passion and enjoyment of the Tamil Nadu Tourism Development Corporation. It is submitted that thatched Shadow umbrellas have been put up and no other constructions are available.. It is also submitted that the land measuring an extent of 2.75.0 hectares comprised in Survey No.241/2 and the land measuring an extent 1.70.0 hectares Comprised in Survey No.241/3 stands registered as patta lands in favour of Thiru.Muralimohan, the managing partner, R.K. Investments in patta No.1321. It is submitted that on the eastern side of the land, two feet height compound wall has been raised about 50 metres from the sea and on the southern side two feet height compound wall has been raised and on the northern and western side pillars have been raised for providing wire mesh fence.

7. It is also submitted that as regards paramankeni Village in the land comprised in Survey No.488/6A, the ground floor of a new building is under construction of an area of 1000 Sq.ft. and in the land comprised in Survey No.498/1A a new two storage building is an area of 1500 Sq.ft is under construction. Enquiry revealed



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that no planning permission has been obtained for the construction of the aforesaid building.

In these circumstances, it is humbly prayed that this Hon' ble National Green Tribunal may kindly be pleased to accept the report and to pass appropriate orders which deems fit and proper in the Circumstances of the case and thus reader justice.

Date at Chennai on this the 8th Day of September 2023



District Collector
Chengalpattu

23/9/23

VERIFICATION

I A.R. Rahul Nadh, S/o Reghu Nadh, Hindu, aged about 35 years, the District Collector, Chengalpattu do hereby verify that the contents of above paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed and material fact.

Verified at Chennai on this the 8th day of September, 2023.



District Collector
Chengalpattu

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